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Central Administrative Tribunal, Principal Bench

Original Application No. 2767 of 2003
M.A. No. 276/2004

New Delhi, this the 1st day of June, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Binay Kumar
Son of Shri Uma Kant Thakur,
Inspector of Police,
CBI-SIC-II/New Delhi

....Applicant

(By Advocate: Shri P.P. Khurana, Sr. counsel with Ms. Seema
Pandey)

Versus

1. Union of India: Through

The Cabinet Secretary,
Cabinet Secretariat,
North Block, New Delhi

2. Central Bureau of Investigation
Through its Director,
Block 3, 4th Floor,
C.G.O. Complex,
New Delhi

....Respondents

(By Advocate: Shri M.M. Sudan)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, it was not disputed at either end that the applicant has since been acquitted by the court of competent jurisdiction and that in this regard, he has already submitted his representation dated 21.5.2004.

2. Accordingly, as conceded at either end, we direct that taking note of the abovesaid facts, the representation of the applicant in this regard after his acquittal, should be considered and appropriate orders passed. Decision in this regard preferably may be taken within two months of

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the receipt of the certified copy of the present order,
O.A. is disposed of.

S.K. Naik
(S.K. Naik)

Member (A)

/dkm/

V.S. Aggarwal
(V.S. Aggarwal)

Chairman